

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2508/21

FIR No. 521/20

U/s 377 IPC

P.S. Civil Lines

State Vs. Sahil Kapoor

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Sahil Kapoor for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Ajay Khatana, Ld. Counsel for applicant.

Ms. Lakshmi Raina, Ld. Counsel for complainant from DCW  
alongwith complainant.

IO/WSI Gurdeep Kaur also present.

Let TCR be requisitioned for NDOH.

Put up for arguments on 07.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2447/21  
FIR No. 174/21  
U/s 392/394/397/411/120B/34 IPC  
P.S. Gulabi Bagh  
State Vs. Prabhjot @ Sahib

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Prabhjot @ Sahib for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. Deepak Ghai, Ld. Counsel for applicant.  
Let TCR be requisitioned for NDOH.  
Put up for arguments on 06.10.2021.  
Also issue notice to the IO to appear in person on NDOH.  
Order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2558/21  
FIR No. 244/21  
U/s 392/34 IPC  
P.S. Gulabi Bagh  
State Vs. Kamal @ Mangal

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Kamal @ Mangal for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Nishant Sharma, Ld. Counsel for applicant.

Let report of IO be called for 05.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2544/21  
E-FIR No. 16565/21  
U/s 379 IPC  
P.S. Bara Hindu Rao  
State Vs. Zeeshan

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Zeeshan for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Manoj Kumar Mahaur, Ld. Counsel for applicant.

Let report of IO be called for 05.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2546/21  
FIR No. 98/21  
U/s 307/411/120B/34 IPC  
P.S. Burari  
State Vs. Imran

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Imran for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Rustam Kuraishi, Ld. Counsel for applicant.

Let report of IO be called for 06.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2264/21  
FIR No. 263/21  
U/s 376/312/313/417 IPC  
P.S. Timarpur  
State Vs. Tatton Perme

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Tatton Perme for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Ms. Svetlana Khiyungdzuzu, Ld. Counsel for applicant through VC.

Sh. Prashant Sagar, Ld. Counsel for prosecutrix alongwith prosecutrix through VC.

IO/WSI Neelam also present through VC.

It has been submitted by Ld. Counsel for the applicant that both applicant and victim have married each other on 07.09.2021 and the said marriage has been duly registered in Marriage Registration Officer-V, Ghaziabad (UP), India. Copy of the said certificate and police verification report has also been placed on record. The IO and the prosecutrix have also affirmed this fact. Further, it has been mentioned that a petition for quashing of the present FIR is pending before the Hon'ble High Court and same is listed for 21.10.2021.

*Contd.....*

Under these circumstances, this Court deems it fit to grant anticipatory bail to the applicant Tatton Perme on the following conditions:-

- i. In the event of arrest, applicant shall be released on anticipatory bail on furnishing a personal bond in a sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the SHO/IO.
- ii. The applicant is directed not to leave the country without prior permission of the Court.
- iii. The applicant shall join the investigation as and when called for.
- iv. The applicant is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- v. The applicant shall give his address to the IO and if he changes the address he shall intimate the same to the IO.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.

Copy of the order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2520/21  
FIR No. 231/21  
U/s 186/353/332/34 IPC  
P.S. Gulabi Bagh  
State Vs. Rohit Kumar

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**Present application u/s 439 Cr.P.C. has been filed on behalf of accused Rohit Kumar for grant of regular bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. Ramesh Kumar, Ld. Counsel for applicant.  
IO SI Rahul Malik in person.  
Report of IO received.

**ORDER ON ANTICIPATORY BAIL APPLICATION**

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the applicant. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.



2. Ld. Counsel for applicant /accused submitted that anticipatory bail application of the applicant/accused was dismissed by this Court. Thereafter, accused was arrested and is in J/C since 24.09.2021. It was submitted that co-accused Sanjay has already been granted regular bail by this Court. It was also submitted that accused has clean antecedents and therefore he ought to be granted bail.
3. *Per contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the bail application. It was submitted that two co-accused namely Mukul and Hanni are yet to be arrested and for the said purpose NBWs have been obtained from the Court concerned.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It is alleged by the complainant Ct. Hariom that on 09.09.2021, while he was on patrolling at gali no.8, Pratap Nagar, he found that applicant Rohit was found not following the Covid-19 guidelines, and he was found to be without face mask. When Ct. Hariom said to applicant to wear face mask, he refused to do the same and started quarreling with HC Hariom, and started beating him. Meantime, co-accused Sanjay came at the spot and also joined with applicant herein and started physical assault on the constable Hariom. When Ct. Dilbagh tried to save him, they also beaten him. Two persons namely Mukul and Hanni of the locality started pelting stones on the said police officials. Both the police officials sustained injuries. Thus, the present FIR

came to be registered.

5. A perusal of the record reveals that grave allegations of causing injuries to police personnel have been levelled. Further, during the course of the arguments, Ld. Addl. PP for the State had argued that two co-accused are yet to be arrested in this case. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails, the role attributed to the accused herein and the fact that injuries have been caused to public servants in discharge of their duties coupled with the fact that co-accused are yet to be arrested and investigation is at nascent stage, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
6. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
7. Copy of the order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2510/21  
FIR No. 721/21  
U/s 308/34 IPC  
P.S. Burari  
State Vs. Rahul

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

**Present application u/s 438 Cr.P.C. has been filed on behalf of accused Rahul for grant of anticipatory bail.**

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Abhishek Sonkar, Ld. Counsel for applicant through VC.

IO/ SI Manoj Kumar also present.

Report of IO received.

**ORDER ON BAIL APPLICATION**

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant submitted that a perusal of FIR would reveal that the incident took place without any apparent provocation and thus, the version of the prosecution qua commission of the offence cannot be relied upon. Ld. Counsel has further submitted that in all cases of grievous injuries section 308 IPC is not attracted. It was further submitted that the main accused is Vinay and that no role has been attributed to the applicant / accused herein. It was further submitted that on 03.09.2021 the complaint was made by accused to higher officials of the police against the complainant herein qua taking away of keys of motorcycle and mobile phone of the accused, it was submitted that the accused has been called to the DCP office for this purpose, and therefore till that time interim protection ought to be granted to the applicant/accused Rahul.
3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the anticipatory bail application as per law. It was submitted that applicant/accused Rahul is the main assailant, and had actively taken part in commission of the offence. It was submitted that all the other three co-accused Vinay, Unhit and Vipin have already been arrested and are running in judicial custody. It was further submitted that bail application of accused Unhit is pending before the Hon'ble High Court of Delhi and is listed for 11.10.2021. It was further submitted that multiple injuries were caused on the head of the complainant. Lastly, it was

submitted that complaint made against the complainant was an afterthought, as is explicit from the fact that it was made belatedly.

4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged that the present case was registered on the statement of complainant Tejbir Rana. On receiving a PCR call vide DD No.146 A PS Burari, IO reached at the spot i.e. Nathupura Mod, Near Hanuman Mandir, Burari, the complainant was found to be under treatment at Kapil Hospital and two motorcycles i.e. HR 42 C 3861 and DL 8SCC 1635 allegedly belonging to accused persons and complainant respectively were recovered and taken into police possession. Photographs of blood stains on road were taken and one broken piece of blood stained cemented brick was taken in police possession from the spot.

During the investigation, it has been revealed that while complainant was going towards his home on his motorcycle DL 8SCC 1635 and when he reached Nathupura Mor, near Hanuman Mandir Burari, two boys (co-accused Vinay Kaushik and Rahul Sisodiya) on a motorcycle were trying to stop one car, the complainant who was riding his motorcycle asked them not to do so and this made them furious and both of them then stopped his motorcycle forcefully and started beating him. Within few

moments, two more boys (applicant/accused Unhit Panwar and co-accused Vipin Singh) came on their motorcycles and they also started beating him and during the beatings, co-accused Vinay Kaushik hit him with the cemented brick. When the complainant raised the alarm, the accused persons left one motorcycle Hero Splendor Pro on the spot and fled from the spot on seeing gathering of public.

During the investigation, it was revealed that the motorcycle HR 42 C 3861 Hero Splendor Pro left by the accused persons on the spot belongs to co-accused Vinay Kaushik who was arrested on 25.08.2021 and at his instance other two accused persons i.e. applicant/accused Unhit Panwar and co-accused Vipin Singh were also arrested and two more motorcycles used by the accused persons for fleeing the spot were seized and taken into police possession on the same day. All the above accused persons Vinay Kaushik, Vipin Singh and Unhit Panwar are presently running in Judicial Custody. The co-accused Vinay Kaushik was identified by the complainant as the person who hit him with the cemented brick on his head at the time of his arrest. The co-accused Unhit Pawar and co-accused Vipin Singh were also identified during the arrest who alongwith their associates thrashed and mercilessly beaten the complainant. All the above four accused persons are friends and residing in the same locality. The investigation in the above case is at initial stage. Thus the present FIR came to be

registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the MLC the complainant has suffered severe injuries especially on his head which is CLW 6 cm long X 2 cm deep. The allegations of the accused that the complainant was in an inebriated condition stands belied upon a bare perusal of the MLC, wherein such fact has not been mentioned at all. Further, a perusal of the complaint made by the accused persons to the Police Commissioner containing that the complainant sustained injuries by falling himself, cannot be countenanced in the face of injuries suffered on various parts of the body, which cannot be sustained by a mere fall. Further, investigation is at a nascent stage.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails, the role attributed to the accused herein and the fact that investigation is at a nascent stage, this Court is of the opinion that the accused ought not to be granted anticipatory bail at this juncture. Accordingly, the present anticipatory bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations,

the anticipatory bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/01.10.2021**



Bail Application No.2473/21  
FIR No. Not Known  
P.S. Not Known  
U/s Not Known  
State Vs. Mohammad Adil

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mohammad Ali under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. Nitin Choudhary, Ld. Counsel for applicant.

Report has been received from MHC (R), PS Timarpur as per which no FIR has been registered qua the applicant. Under these circumstances, the present application is disposed off as withdrawn.

Copy of this order be uploaded  
on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.2474/21  
FIR No. Not Known  
P.S. Not Known  
U/s Not Known  
State Vs. Mohammad Adnan

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mohammad Adnan under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. Nitin Choudhary, Ld. Counsel for applicant.

Report has been received from MHC (R), PS Timarpur as per which no FIR has been registered qua the applicant. Under these circumstances, the present application is disposed off as withdrawn.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.2455/21  
FIR No. 328/2019  
P.S. Crime Branch  
U/s 406/419/420/467/468/471/120B/34 IPC  
State Vs. Sajid @ Ashbai Ali

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sajid @ Ashbai Ali under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
IO/SI Umesh Sati, SIU-I, Crime Branch, Delhi in person.  
Sh. Afsar Ali, Ld. Counsel for applicant.  
Complainant with Ld. Counsel Sh. Aditya.

Reply be given today itself to the Ld. counsel for accused/applicant. Let TCR be requisitioned for next date of hearing.

List for arguments on 07.10.2021.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.2543/21  
FIR No. 138/21  
P.S. Subzi Mandi  
U/s 307/341/34 IPC  
State Vs. Amit Pradhan @ Parveen

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Amit Pradhan @ Parveen under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. V.V. Arya, Ld. Counsel for applicant.

It has been apprised to the Court that chargesheet in the present matter has been filed, and same is pending before the Court of Sh. N.K. Kashyap, Ld. ASJ (Central).

Accordingly, let the application be put up before Ld. Principal District & Sessions Judge (HQ), Delhi, with a request to transfer the same to the Court of Sh. N.K. Kashyap, Ld. ASJ (Central) for 04.10.2021.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.2545/21  
FIR No. 43/21  
P.S. Bara Hindu Rao  
U/s 307 IPC  
State Vs. Angad Yadav

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Angad Yadav under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Sh. V.V. Arya, Ld. Counsel for applicant.

It has been apprised to the Court that chargesheet in the present matter has been filed, and same is pending before the Court of Sh. Deepak Dabas, Ld. ASJ (Central).

Accordingly, let the application be put up before Ld. Principal District & Sessions Judge (HQ), Delhi, with a request to transfer the same to the Court of Sh. Deepak Dabas, Ld. ASJ (Central) for 04.10.2021.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.4471/21  
FIR No. Unknown  
P.S. Sarai Rohilla  
U/s Unknown  
State Vs. Adarsh

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Adarsh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
None for applicant.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

No reply has been received from PS. Order dated 29.09.2021 be complied afresh for NDOH.

List for arguments on 05.10.2021.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Bail Application No.4470/21  
FIR No. 0550/21  
P.S. Karol Bagh  
U/s 376/377 IPC  
State Vs. Rishabh Rawat

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rishabh Rawat under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh.K.S.Verma and Sh. V.K. Balliayn, Ld. counsels for applicant/accused.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

At request, list for arguments on 04.10.2021.

Copy of this order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Application No.4539  
FIR No. 297/21  
P.S. Sarai Rohilla  
U/s 376/354/506/328/509 IPC  
State Vs. Mohd. Tahir

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Md. Tahir under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. S. Bharti, Ld. Counsel for applicant/accused.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

Let reply of the application be called from IO/SHO for NDOH.

At request, list for arguments on 04.10.2021.

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**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021



Application No.4504/21  
FIR No. Unknown  
P.S. Sarai Rohilla  
U/s Unknown  
State Vs. Salim Ahmed

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Salim Ahmed under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Shahjaan Khan, Ld. Counsel for applicant/accused.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

No reply has been received.

Let fresh reply of the application be called from IO/SHO for NDOH.

At request, list for arguments on 04.10.2021.

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**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Filing No. 4538  
FIR No. 567/21  
P.S. Sarai Rohilla  
U/s 420/406/34 IPC  
State Vs. Abhishek Jain

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Abhishek Jain under Section 438 Cr.P.C., for grant of bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Naveen Gaur, Ld. Counsel for applicant through VC.

Sh. Anuj Jain, Ld. Counsel for complainant Vijay Aggarwal.

IO/SI S.K. Jha through VC.

Application is taken up as first Link of Sh. Ankit Singla, Ld.

ASJ, who is stated to be leave today.

Reply of IO not received.

It has been apprised by the IO that accused has not been joining the investigation despite notice and through telephonic communication.

IO is directed to file reply on NDOH.

List for arguments on 04.10.2021.

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**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Filing No. 4541  
FIR No. 567/21  
P.S. Sarai Rohilla  
U/s 420/406/34 IPC  
State Vs. Manoj Jain

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Manoj Jain under Section 438 Cr.P.C., for grant of bail.

Present: Sh. Robin Singh, Ld. Addl. PP for State.

Sh. Naveen Gaur, Ld. Counsel for applicant through VC.

Sh. Anuj Jain, Ld. Counsel for complainant Vijay Aggarwal.

IO/SI S.K. Jha through VC.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

Reply of IO not received.

It has been apprised by the IO that accused has not been joining the investigation despite notice and through telephonic communication.

IO is directed to file reply on NDOH.

List for arguments on 04.10.2021.

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**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021

Filing No. 4522  
FIR No. 0019481/2021  
P.S. Hauz Qazi  
U/s 379/411 IPC  
State Vs. Pankaj

01.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Pankaj for rectification in the bail order dated 27.09.2021.

Present: Sh. Robin Singh, Ld. Addl. PP for State.  
Ms. Seema Gupta, Ld. Counsel for applicant.

Application is taken up as first Link of Sh. Ankit Singla, Ld. ASJ, who is stated to be leave today.

Ld. Counsel for applicant Pankaj submitted that accused was granted bail vide order dated 27.09.2021. Ld. Counsel further submitted that in the said order due to typographical error, it has been mentioned as FIR No.001948/21 in lieu of FIR No. 0019481/21. Reply of IO received, wherein it has been mentioned that due to clerical mistake in lieu of e-FIR No. 019481/2021, it has been mentioned as FIR No. 001948/21. It seems that the same is typographical error. In order dated 27.09.2021, FIR be read as e-FIR No. 019481/2021 in lieu of FIR No. 001948/21. This order be read as part of order dated 27.09.2021.

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**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/01.10.2021